

(a) whether the Union Government are providing grants to various scientists to design scientific equipments;

(b) if so, the details of the grants given during each of the last three years and the equipments patented by the department during the period;

(c) whether any such equipments are since being manufactured in the country; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) SHRI RANGARAJAN KUMARAMANGALAM: (a) Department of Science and Technology (DST) is providing grants to scientific institutions for designing scientific equipments.

(b) The grants given by DST over the past three years are as under:

<i>Year</i>	<i>Grants</i>
1989 - 90	Rs.40.50 lakhs
1990 - 91	Rs.49.21 lakhs
1991 - 92	Rs.92.32 lakhs

These equipment have not been patented.

(c) and (d) Some of the equipments developed by the institutions supported by DST have been taken up by industries for manufacturing. The major ones are given below:

1. uv - vis Spectrophotometer

2. Grain Moisture Analyser
3. Digital Tide Gauge
4. Atomic Absorption Spectrometer
5. Field usable pH meter
6. High pressure Liquid Chromatograph
7. Soil Salinity Tester
8. Ion selective Electrodes
9. Low cost teaching Instruments (ph meter, conductometer, Color imeter and Thermometer)
10. IR Gas Analyser

[\*Translation]

#### Purchasing of Goods in Kendriya Bandar

3152. SHRI UPENDRA NATH VERMA: will the PRIME MINISTER be pleased to state:

(a) whether the Ministry had issued an order on August 19, 1987 directing all Government offices to Purchase goods from Kendriya Bhandar only;

(b) whether Kendriya Bhandar Purchases sub-standard goods from mills at high price after branding them 'special' and sells them to Government offices at still higher price; and

(c) If so, the remedial steps taken/ proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONEL PUBLIC GRIEVANCES AND PENSIONS ( SRIMATI MARGARET ALVA): (a) to (c) A statement is enclosed.

According to Government of India's order of 19th August, 1987 all Central Governments Departments and their attached and subordinate offices and other organizations financed and/or controlled by the Government and located in Delhi /New

delhi may make all local purchase of stationery and other items required by them either from Kendriya Bhandar or from Super Bazar. These offices if located outside Delhi / New Delhi may make all local purchase of stationery and other items from the local Central / wholesale Consumer Cooperative Society or Kendriya Bhandar located therein, if any. Only if these Organisations are not able to supply a particular item, such purchases should be made from other sources as per rules after obtaining a 'No Objection Certificate' from them According to its purchase policy, the Kendriya Bhandar purchases goods of standard quality from mills or their authorised distributors, on a competitive basis through open tenders system. The prices of goods sold by Kendriya Bahndar are normally lower than the prices in the market. It is the policy of Kendriya Bhandar to sell ISI / Agmark products as far as possible. Besides, the quality of goods supplied is checked against approved samples before accepting them.

#### Oil Palm Cultivation

3153. SHRI SARATCHAN  
DRA PATTANAYAK:  
DR. D. VENKATESWARA  
RAO:  
SHRI R. SURENDER  
REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any scheme to use wastelands for oil palm cultivation; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTER OF RURAL DEVELOPMENT ( DEPARTMENT OF RURAL DEVELOPMENT) ( SHRI G. VENKAT SWAMY)

(a) No, sir.

(b) Does not arise.

#### Interministerial committee of the Country's Exit Policy

3154. SHRI RABI RAY:  
SHRI SHARAD DIGHE:  
SHRI CHITTA BASU:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether an Interministerial Committee at the apex level has finalised a brief on the country's Exit policy;
- (b) if so, the details thereof; and
- (c) whether it is a fact that representatives of Labour, Industries, commerce, Finance, Energy and Industrial Development were also present in the discussions?

THE MINISTER OF STATE OF THE  
MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES ( SHRI SUKHRAM ): (a) and (b) No Interministerial Committee on Exit policy has been constituted. However, the Planning Commission set up on 31.10.1991 an inter-Ministerial Working Group on Industrial Restructuring which, inter-alia, recommended certain changes with a view to streamlining and expediting the procedures for liquidation under the Companies Act and for winding up of the sick units. The summary of the recommendations has been placed in the Parliament Library.

(c) Senior officers from the Ministries/Departments of Industry, Industrial Development, Public Enterprises, Company Affairs, urban Development, Economic Af-